

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
EASTERN ZONAL BENCH: KOLKATA
REGIONAL BENCH COURT NO.1**

Service Tax Appeal No. 76931 of 2018

(Arising out of Order-in-Appeal No. 07/Pat-II/S.Tax/Appeal/2017-18 dated 20.02.2018 passed by Commissioner of Central Excise & Service Tax Division-I, Patna)

M/s Dina Mahabir Re Rollers Pvt. Ltd.,
(Agamkuan, Patna-800007)

...Appellant

VERSUS

Commissioner of CGST & Service Tax, Patna
(Vir Chand Patel Path, Central Revenue Building, Patna-800001)

...Respondent

APPEARANCE :

Shri N.K. Chowdhury, Advocate for the Appellant
Shri S.S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No.76140/2023

DATE OF HEARING: 27.06.2023

DATE OF DECISION:27.06.2023

PER R. MURALIDHAR:

The Appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court)

**Sd/-
(R. Muralidhar)
Member (Judicial)**

Pinaki

